

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 302
CA No. 158(PB)2017
IA No. 14/JPR/2018
IA No. 24/JPR/2018
IA No. 43/JPR/2018
IA No. 72/JPR/2018
IA No. 77/JPR/2018
IA No. 75/JPR/2019
IA No. 206/JPR/2019
IA No. 66/JPR/2020
CP No. 12(ND)/2016
TA No. 34/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Mr. Gajendra Singh Panwar & Anr.

...Petitioners

Versus

M/s Girivar Hotel & Resort Pvt. Ltd. & Ors.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Siddharth Bapna, Adv.

For the Respondent : Saloni Nagoria, Adv.

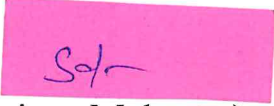
ORDER

Heard Mr. Siddharth Bapna, Adv. appearing on behalf of the Petitioner.
Ms. Saloni Nagoria, Adv. appearing on behalf of the Respondent Nos. 2-4. Ms.
Saloni Nagoria, Adv. submits that counsel for the Respondent No. 1 is not well
today and unable to participate in the proceedings. On the request of learned

Sdr

Sdr

counsel for the Respondent, list the matter for arguments on behalf of learned counsel for the Respondents on 13.08.2024 at 2.30 pm and on 14.08.2024 in the priority list.



Sd/-

(Rajeev Mehrotra)
Technical Member

July 16, 2024



Sd/-

(Deep Chandra Joshi)
Judicial Member